

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.714/2005

FRIDAY, THIS THE 28th DAY OF APRIL, 2006

HON'BLE MR. JUSTICE KHEM KARAN ... VICE CHAIRMAN
HON'BLE MR. A.K. SIGH ... MEMBER

Shri Kirshna Dattar,
Aged about 53 hyears,
S/o Late Ganapati Dattar,
R/o 40,L.I.G. Type I, A.D.A. Colony,
New Jhunsi, Allahabad.

... Applicant

(By Advocate Shri S. Lal)

Vs.

1. Union of India,
through Secretary,
Ministry of Defence,
Government of India,
New Delhi.

2. Director General E.M.E. (E.M.E.-Civ),
army Headquarters, D.H.Q. P.O.,
New Delhi - 110 011.

3. Commander,
Headquarters Base Workshop,
Group E.M.E.,
Meerut Cantt.

4. Commandant and M.D.,
508, Army Base Workshop,
Allahabad Fort - 211 005.

... Respondents

(By Advocate Shri Soumitra Singh,
Senior Central Government Standing Counsel)

ORDER

Hon'ble Justice Khem Karan, Vice Chairman :

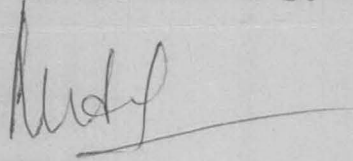
Shri S. Lal appears for the applicant and Shri Soumitra Singh,
learned Sr. Central Government Standing Counsel for the respondents.

2. Shri Soumitra Singh has filed a short counter affidavit (Office
will take it on record) in which it has been stated that whatever the
applicant is praying in this O.A. has already been granted by the

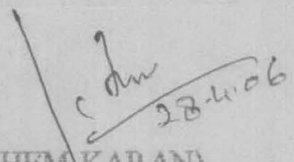
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department. So, this O.A. has become infructuous and it may be disposed of as such. Shri Lal agrees to the disposal of this O.A. as infructuous.

3. The O.A. is accordingly dismissed as infructuous.



(A.K. SINGH)
MEMBER (A)



(JUSTICE KHEM KARAN)
VICE CHAIRMAN

psp.